
	<p>केंद्रीय अप्रत्यक्ष कर और सीमा शुल्क बोर्ड Central Board of Indirect Taxes & Customs विधिकार्यनिदेशालय Directorate of Legal Affairs</p>	
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F. No.1080/54/DLA/SC/2021/393-428

Date: 15.03.2022

To

All Principal Chief Commissioners/ Chief Commissioners/ Principal Director
Generals/ Director Generals

Sirs/ Madams,

Sub: Mandatory e-filing of appeals / writ petitions by the Government - reg.

Please refer to the D.O. letter dated 02.12.2021 of Member (Legal), CBIC enclosing a copy of D.O. letter dated 30.11.2021 issued by Secretary, Ministry of Law & Justice for strict compliance regarding e-filing of Appeals or Writ Petitions by the Government before the Hon'ble Supreme Court and the Hon'ble High Courts mandatorily from 01.01.2022.

2. During the VC on 21.12.2021 the Member (Legal), CBIC had re-iterated the said instructions and Minutes of said meeting were circulated vide DLA letter F.No. 1080/54/DLA/SC/2021 dated 03.01.2022. A reminder was also issued by DLA on 02.02.2022.

3. In this context, the Member (Legal), CBIC has desired an action taken report in the following format by 17.03.2022:

S.No.	Month	Total No. of petitions (appeals or Writ Petitions) filed during the month in High Courts / SLP or CA in Supreme Court	Out of numbers in column (3), no. of Petitions filed through e-filing
(1)	(2)	(3)	(4)
1.	January 2022		
2.	February 2022		
3.	TOTAL		

4. In respect of the petitions (Writ/RA/SLA/CA) not filed through e-filing, reason for non-compliance may be furnished.

Yours faithfully,



(Mahendra Ranga)
Principal Commissioner

Copy to:-

1. The Commissioner (Legal), CBIC
2. The Joint Secretary (Review), CBIC
3. Webmaster.cbcc@icegate.gov.in with a request to upload on CBIC website under Legal Affairs.